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Kerala Payment Of Subsistence Allowane (Amendment) Act, 1978

1 of 1979

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An Act to amend the Kerala Payment of Subsistence Allowance Act, 1972 WHEREAS it is expedient to amend the Kerala Payment of Subsistence Allowance Act, 1972, for the purpose hereinafter appearing; BE it enacted in the Twenty-ninth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Payment of Subsistence Allowance (Amendment) Act, 1978.
- (2) It shall come into force at once.

2. Amendment Of Section 3:-

In section 3 of the Kerala Payment of Subsistence Allowance Act, 1972 (27 of 1973) (hereinafter referred to as the principal Act), in sub-section (1), for the first proviso, the following proviso shall be subsistituted, namely:-

Provided that,-

- (a) where the period of suspension exceeds ninety days the amount of subsistence allowance shall, for the period exceeding ninety days, be seventy-five per cent of the wages; and
- (b) where the period of suspension exceeds one hundred and eighty days, the amount of subsistence allowance shall, for the period exceeding one hundred and eighty days, be equal to the

wages, which the employee was drawing immediately before such suspension.

3. Insertion Of New Section 5A:-

After section 5 of the principal Act, the following section shall be inserted, namely:-

5A. Act not to apply to certain establishments .- Nothing contained in this Act shall apply to any public sector undertaking of the Central Government.